



2026:AHC:10295

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 328 of 2026

Shahid Ahmad And 4 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Jaswant Rai
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel for the State-respondents.

2. Controversy raised in the present petition has already been adjudicated by this Court in **Writ Petition No. 44330 of 2012 (Ghanshyam Tiwari & others vs. State of U.P. & others)** against which a special appeal and S.L.P. has already been rejected. Order dated 07.09.2012 passed in aforesaid writ petition reads as under :-

"The sole grievance raised of the petitioners in the present petition is as to whether the period spent on training prior to appointment as a Constable in the Police Department can be counted for granting them promotional pay scale.

I have heard Shri Rajesh Singh, learned counsel for the petitioners.

This issue was examined by this Court in Writ Petition No. 24910 of 2006 and the petition was allowed with the following observations:-

"Thus, for the reasons stated above, the respondents are not justified in not counting the period spent in training for the purposes of calculating 24 years of service for grant of promotional pay scale to the petitioners. The writ petition is allowed with a direction to the respondents to count the training period of the petitioners for the purposes of granting second promotional pay scale."

3. Thus, for the reasons stated in the judgment and order dated 8th April, 2009 passed in the aforesaid Writ Petition No. 24910 of 2006, this petition

deserves to be allowed and is allowed. The respondents shall count the training period of the petitioners for the purposes of granting additional increment."

4. Following the order passed in the aforesaid matter, this writ petition is also **disposed of** with the direction that the petitioners' claim for grant of Additional increment shall be considered within a period of three months after treating training period for the purposes of grant of such benefit.

(Vikas Budhwar,J.)

January 16, 2026

Rajesh